

(d) if so, the details thereof;

(e) whether Government has taken any steps in this direction in phased manner during the last three years; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (f) Article 44 of the Directive Principles of Constitution provides that State shall endeavor to secure for the citizens a uniform civil code throughout the territory of India. In view of the importance of the subject matter and sensitivity involved, and the matter requiring in-depth study of the provisions of various personal laws governing different communities, the Government has requested the Law Commission of India to undertake examination of various issues relating to uniform civil code and to make recommendation thereon.

Use of Tamil as official language in Madras High Court

94. SHRIMATI SASIKALA PUSHPA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is aware of the fact that a resolution was passed in the Legislative Assembly of Tamil Nadu way back in 2006 urging the Central Government to get Presidential Assent to make Tamil as official language in Madras High Court;

(b) if so, the details of the steps taken by Government in this regard; and

(c) if no steps are taken, the reasons there for?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (c) Government of India had received a proposal from the State Government of Tamil Nadu in 2006 requesting permission to use Tamil language in the proceedings of the High Court of Madras. This proposal was referred to the Chief Justice of India for advice. The Chief Justice of India *vide* his letter dated 16.10.2012 intimated that the Full Court of Supreme Court, after due deliberations held on 11.10.2012, decided not to accept the proposal. The Full Court of Supreme Court had adopted similar resolutions earlier on 07.05.1997 and 15.10.1999. In view of the Full Court decision of the Supreme Court no further action has been taken in the matter.

Filling up of vacancies in Bombay High Court

95. SHRI RAJKUMAR DHOOT: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the present status of vacancies in the Bombay High Court; and